

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 435
152/252/ND/2020**

IN THE MATTER OF:

Kuldeep Sharma

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 24.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Paresh Agarwal, Advocate.

For the ROC

:

For the Income Tax Department

:

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present at the time of hearing of the matter. AROC has submitted that they could not trace the application stated to have been filed by the applicant. Therefore the applicants are once again directed to serve copies of the application on AROC as well as the Income Tax Department. Post the matter to 21.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)